

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 304/MP/2025

Subject : Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 read with the Power Sale Agreement dated 31.12.2021 read with CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and Procedure for Grant of Temporary General Network Access (T-GNA) to the inter-State Transmission system through National Open Access Registry (NOAR) dated 29.09.2023 seeking directions for payment of fixed charges corresponding to the 150 MW capacity declared available by SEIL.

Petitioner : SEIL Energy India Limited (SEIL)

Respondent : Andhra Pradesh Power Coordination Committee & Ors.

Date of Hearing : **13.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SEIL
Shri Yashaswi Kant, Advocate, SEIL
Ms. Priyanka Vyas, Advocate, SEIL
Ms. Garima Adlakha, Advocate, SEIL
Shri Yelamanchili Shiva Santosh, Advocate, AP Discoms
Shri Rudrajit Ghosh, Advocate, AP Discoms
Shri Avi Leuna, Advocate, AP Discoms
Shri Ritik Raj, Advocate, AP Discoms
Shri Satish Kumar Shukla, Advocate, AP Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment due to the unavailability of the arguing counsel. Whereas, the learned counsel for the Respondent, AP Discoms, while pointing out that the Petitioner, in its rejoinder, has made certain fresh claims and/or placed new documents, sought liberty to file an additional affidavit in response thereto.

2. Considering the submissions made by the learned counsels for the parties, the Commission permitted the Respondents to file their additional affidavit, as above, within three weeks, with a copy to the Petitioner.

3. The Petition will be listed for hearing on **17.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

